

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 14
CP(IB) No. 471/Chd/Hry/2019
Under Section 9, IBC 2016**

In the matter of:

Aaditya Finechem Pvt. Ltd.

...Petitioner-Operational Creditor

Vs.

Vaishnavi Kosmeticos Industries Pvt. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Arora Vishwas Kumar, Advocate for petitioner.

None for respondent.

It is stated by learned counsel for the petitioner that on the instructions from his client he wants to withdraw the present petition. Keeping in view the statement made by learned counsel for the petitioner and also the fact that none has appeared on behalf of the respondent-corporate debtor so far, the present petition is ordered to be dismissed as withdrawn.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**

April 12, 2022

HM